

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3542  
ANSWERED ON:12.12.2000  
EXTENSION OF SERVICE  
DUKHA BHAGAT

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the number of the IPS officers given extension of service after 1998;
- (b) the details of the officers out of them given extension on and without their application to this effect, cadre-wise; and
- (c) the details of cases in which instructions were followed in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS ( CH. VIDYASAGAR RAO)

(a),(b)&(c): As per the amendment to rule 16 of AIS (DCRB) Rules carried out on 7.12.1998, no extension in service shall be granted beyond the age of sixty years and as such no extension in service is being granted by the Central Government. So far State Governments are concerned, they are no longer empowered to grant extension. However, in one case of an IPS officer Sh. B.B. Nandi, IPS Orissa cadre who was already under extension as per the then existing instructions and who was on a special assignment was given further extension with effect from 4.4.1999 in public interest upto the age of 60 years.